

January to 20th December, 1964. (These figures exclude the cases tried by Courts Martial).

P.M.'s Letters to Chief Ministers

1742. { **Shri R. G. Dubey:**
Shri Yashpal Singh:
Shri Visram Prasad:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that the Hindi Salahkar Samiti has made recommendation that the Prime Minister should address his fortnightly letters to the Chief Ministers from the 26th January, 1965 onwards both in English and Hindi;

(b) whether they have also suggested that the letters should be only in Hindi to Chief Ministers of the Hindi-speaking States; and

(c) the other recommendations made by the Samiti?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Misra): (a) The Hindi Salahkar Samiti recommended that on 26th January, 1965 or the following day, the Prime Minister may send his fortnightly letter to the Chief Ministers of all States in Hindi also.

(b) No.

(c) A statement is laid on the Table of the House. [Placed in Library. See No. LT-3717[64].

Refixation of Seniority of Assistants

1743. { **Shri R. G. Dubey:**
Shri Yashpal Singh:

Will the Minister of **Home Affairs** be pleased to state:

(a) whether the Central Secretariat Assistants' Association has demanded for the refixation of their seniority according to the length of their service; and

(b) the Government's reaction thereto?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Misra): (a) Yes, Sir.

(b) After full consideration, it has been decided not to revise the seniority rules.

दिल्ली में खाली प्लाटों पर अधिग्रहण नोटिस

1744. श्री नवल प्रभाकर : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि दिल्ली में जिन प्लाटों को अधिग्रहण करने के नोटिस दिये गये हैं उन पर इमारतें बनाने के लिये सीमेंट आदि सामान उपलब्ध करने में बड़ी कठिनाई हो रही है ;

(ख) यदि हां, तो क्या दिल्ली विकास प्राधिकरण ऐसे लोगों को और समय देने का विचार कर रहा है ; और

(ग) यदि हां, तो कितना समय और दिया जायेगा ?

गृह-कार्य मंत्रालय में उपमंत्री (श्री ल० ना० मिश्र) : (क) दल्ली को दी जाने वाली सीमेंट का अनुपात और जगहों से अधिक है । जिन व्यक्तियों की इमारतों के नक्शे सम्बन्धित प्राधिकरण द्वारा मंजूर हो जाते हैं । उन्हें उनकी स्वीकृत जरूरत के अनुसार किशतों में सीमेंट दी जाती है । अन्य इमारती सामान उपलब्ध होने में कठिनाई नहीं है ।

(ख) और (ग) : भूमि अधिग्रहण अधिनियम, 1894 की धारा 4 के अधीन अधिसूचना, जिसमें सरकार का यह आशय बताया गया कि वह विकसित बस्तियों में खाली बिना बने प्लाटों को अधिग्रहीत कर लेगी, दिल्ली प्रशासन ने जारी की थी, न कि दिल्ली विकास प्राधिकरण ने । इसलिए

दिल्ली विकास प्राधिकरण द्वारा ऐसे लोगों को और समय दिये जाने का प्रश्न ही नहीं उठता। भूमि अधिग्रहण अधिनियम, 1894 की धारा 6 के अधीन खाली प्लाटों के अधिग्रहण के बारे में अधिसूचना केवल उन्हीं प्लाटों के लिये जारी की जायेगी जिनके मालिक न तो आवश्यक आश्वासन देंगे और न ही निर्माण में अपनी असमर्थता के लिये पर्याप्त कारण दिखा सकेंगे। दिल्ली प्रशासन एसी अधिसूचना जारी करने से पहले सम्बन्धित मामलों की प्रामाणिकता पर विचार कर लेगा।

Agricultural Schemes for Dandakaranya

1745. { Shri Yashpal Singh:
Shri Bhagwat Jha Azad:
Shri Y. S. Chaudhary:

Will the Minister of **Rehabilitation** be pleased to state:

(a) whether several new agricultural schemes are proposed to be introduced or have already been introduced for the working season ending in September, 1965 in the Dandakaranya Project; and

(b) if so, the details thereof?

The Minister of Rehabilitation (Shri Tyagi): (a) and (b). Yes, on the basis of experience gathered so far, some old schemes have been modified or re-oriented and some new schemes have been formulated for the working season 1964-65. The more important features of these steps are as follows:

- (i) Diversification of the crop pattern on an extensive scale on the basis of tested results and cultivation of cash crops such as castor, hybrid maize, turmeric, gingeli, etc.
- (ii) Distribution of fertilizers for making up soil nutrients, e.g., nitrogen, phosphoric acid and potash.
- (iii) Providing plant protection measures as a free service for the first three years.

(iv) Supply of improved agricultural implements, the utility of which has now been accepted by the settlers.

(v) Provision of small wells for more intensive use of the homestead plots for horticulture.

(vi) Level terracing of selected areas with a view to improving the yield and ensuring the effective utilization of irrigation facilities.

(vii) Establishment of larger number of demonstration centres and plots to show correct methods of application of fertilizers, best cropping patterns, use of improved agricultural implements etc.

(viii) Holding of demonstrations in the villages and giving of prizes to the best farmers at the village, zonal and project levels to give encouragement to the best producers of various crops.

(ix) Providing training in Agricultural Extension to village Sewaks.

(x) Programme for holding rural forums for dissemination of knowledge about improved methods of agriculture through mass media of communication and for discussion of common problems relating to agriculture by the settlers with the assistance of agricultural Extension Officers.

Educational Psychology

1746. { Shri P. R. Chakraverti:
Shrimati Savitri Nigam:

Will the Minister of **Education** be pleased to state:

(a) whether Government endorse the viewpoint of eminent educationists that the educational psychology